

(3) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1971-72. [Placed in library. See No. LT-9592/75.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT AND CENTRAL EXCISE RULES

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table:

(1) A copy of the Central Excise (Sixth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.

(2) A copy each of Notification Nos. G.S.R. 216(E) to G.S.R. 241(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1975, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-9503/75].

12.06 hrs.

RULES COMMITTEE

SIXTH AND SEVENTH REPORTS AND MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table the following Reports and Minutes of the Rules Committee:—

(1) Sixth Report under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(2) Seventh Report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(3) Minutes of the sitting of the Committee held on the 25th April, 1975.

12.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975, in the Rampur Raza Library Bill, 1974:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-fifth" substitute
"Twenty-sixth"
Clause 1
2. That at page 1, line 5,—
for "1974" substitute "1975".

(ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975 agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975 in the All-India Services Regulations (Indemnity) Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-sixth".
Clause 1
2. That at page 1, line 4,—
for "1972" substitute "1975".

12.09 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission Sir, I rise to announce that Government Business in this House during the week commencing 5th May, 1975, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of:—